IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 87(MB)/2012

IN THE MATTER OF:

Mr. Rakesh Kabra & Mrs. Namrita Kabra .... Applicant/petitioner
Vs.
NRK Overseas (India) Pvt. Ltd. & Ors. .... Respondent

Order under Section 397-398 of the Companies Act, 2016

Order delivered on 20.07.2017

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Ashutosh Gupta, Advocate
For the Respondent No. 5 : Mr. K. Datta, Advocate
Mr. Shantanu Parashar, Advocate

ORDER

C.A. No. 207(PB)/2017

Application is allowed in terms of the prayer made. Accordingly, the Bench Officer of New Delhi Bench shall transfer the original documents filed by the parties in CP No. 87(MB)/2012 to the Mumbai Bench of the NCLT at the earliest possible.

The application stands disposed of.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.07.2017
V. Sethi